

THE INDIAN TEA CONTROL (AMENDMENT) ACT, 1952

No. XLIX OF 1952



[2nd August, 1952]

An Act further to amend the Indian Tea Control Act, 1938.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Indian Tea Control (Amendment) Act, 1952.

2. Amendment of section 3, Act VIII of 1938.—In section 3 of the Indian Tea Control Act, 1938 (hereinafter referred to as the principal Act), for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) Members nominated or elected under sub-section (1) shall hold office for such period as may be prescribed.”

3. Amendment of section 10, Act VIII of 1938.—In section 10 of the principal Act, in clause (h), after the word ‘regulating’ the words ‘the term of office of nominated or elected members of the Committee and’ shall be inserted.

4. Substitution of new section for section 26, Act VIII of 1938.—For section 26 of the principal Act, the following section shall be substituted, namely:—

“26. *Method of control of extension of tea cultivation.*—(1) So long as this Act remains in force, no one shall plant tea in any land which was not planted with tea on the 31st day of March, 1950, unless permission has been granted to him in writing by or on behalf of the Committee, and such permission was in force on the date aforesaid or was granted after that date.

(2) The provisions of sub-section (1) shall also apply to the replacing of tea areas by planting tea on area not planted with tea to the same extent but not exceeding two per cent. in each year of the total permissible acreage of the tea estate as on the 31st day of March, 1950, subject to such replacements being accompanied by simultaneous uprooting of the tea bushes in the area so replaced.

(3) Nothing in this section shall prohibit or be deemed to prohibit the infilling or supplying of vacancies on land planted with tea on the 31st day of March, 1950, or the replanting of tea upon—

(i) land planted with tea on the 31st day of March, 1950, from which the original bushes have been uprooted, or

(ii) land planted with tea on the 31st day of March, 1948, from which the original bushes have been uprooted.”

Price anna 1 or 1½d.